COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 225 OF 2018

Dated: 10th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

D.B. Power Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Tejasv Anand

Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. S. Vallinayagam

Ms. S. Amali for R-2

Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran Mr. Pulkit Agrwal for R-3

Mr. Ashish Anand Bernard Mr. Parmahans for R-5

<u>ORDER</u>

Learned Counsel appearing for Respondent Nos. 2 & 5 pray for another four weeks' time to file their respective replies.. Learned counsel appearing for the Appellant prays for two weeks' time to file rejoinder.

Submissions made by learned counsel appearing for the Respondent Nos. . 2 & 5 as well as Appellant, as stated above, are placed on record.

Another four weeks' time is extended the Respondent Nos.2 & 5 for filing their respective replies on or before 12.11.2018 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 27.11.2018, after serving copy on the other side.

Re-list this matter on **29.11.2018**, as requested by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Bn/pr